

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 1071 & 1072 OF 2018  
IN DFR NO. 2736 OF 2018**

**Dated: 8<sup>th</sup> August, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**M/s. Unit Telecom Infrastructure Ltd. ...Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & ...Respondent(s)  
Anr.**

Counsel for the Appellant(s) : Mr. Kanishk Ahuja

Counsel for the Respondent(s) : Mr. Buddy A., Ranganadhan for R-1

**ORDER**

**IA NO. 1071 OF 2018  
(Appln. for leave to appeal)**

In this application, the Applicant/Appellant has prayed that it may be granted leave to file the instant appeal.

We have heard learned counsel for the applicant/appellant. It is submitted by learned counsel for the applicant that the issues involved in this appeal are pending for consideration before this Tribunal in Appeal No. 337 of 2016 and other batch of matters, and are coming up on 11.09.2018.

For the reasons stated in the application, without expressing any opinion on the merits of the case, leave to file the instant appeal is granted.

The application is disposed of.

**IA NO. 1072 OF 2018**  
*(Appln. for condonation of delay in filing)*

Issue notice to the Respondents returnable on 20.08.2018. Mr. Buddy A. Ranganadhan, learned counsel, takes notice on behalf of Respondent No.1. Dasti, in addition, is permitted.

List the matter on **20.08.2018.**

**(Justice N. K. Patil)**  
**Judicial Member**

**(I.J. Kapoor)**  
**Technical Member**

*ts/mk*